

IR No. 115/2013
PS: Crime Branch
State Vs. Denis Jauregui

27.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
None for applicant.

Hearing conducted through Video Conferencing.

This is an application on behalf of applicant for issuance of new passport.

Ld. Addl. PP submits that appeal of the State against the judgment of acquittal which was pending under objections with the Registry of Hon'ble High Court of Delhi, the objection have now been removed and that the appeal of the State is likely to be listed for hearing before mid-November 2020.

Ld. counsel for applicant could not be contacted to join Webex Hearing. None has joined on behalf of applicant today. In view thereof, for further proceedings put up on 17.11.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
27.10.2020

FIR No. 605/2017
PS NDRS
State v. Sunil Bihari
U/s 302/120B/201/34 IPC

27.10.2020

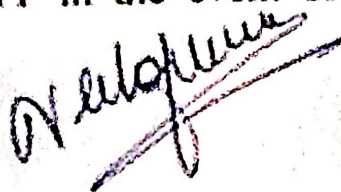
Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Zia Afroz, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is second application under Section 439 CrPC for grant of interim bail of 45 days moved on behalf of accused-applicant Sunil Bihari in case FIR No. 605/2017.

Ld. Addl. PP submits that IO has sought some more time for verification of the record as the record pertains to the State of Bihar moreover the medical record was not filed along with the application but was filed subsequently and copy of the medical record is yet to be received and that the original medical record would be required for the purposes of verification from the State of Bihar.

It emerges that medical record was not filed along with application but was filed next day. Let copy of the medical record be forwarded to Ld. Addl.PP. Ld. Counsel for accused-applicant submits that original medical record is not available with him which is lying with the mother of the accused-applicant in Bihar and that the original record is not readily available with him. At this stage, let the photocopy filed on record be forwarded to Ld. Addl. PP in the event of any difficulty faced for



verification of the medical record further the directions would be given in that eventuality.

For report and consideration, put up on 07.11.2020.

Neelofar
(Neelofar Abida Perveen)
ASJ (Central)THC/Delhi
27.10.2020

FIR No. 176/2017
PS DBG Road
State v. Kaushal Singh
U/s 307 IPC

27.10.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Sahib Rajput, Counsel for applicant through videoconferencing.


Accused / non-applicant with Counsel Sh. Sahib Rajput through videoconferencing.

Hearing is conducted through video conferencing.

This is an application for cancellation of bail on behalf of applicant in case FIR No. 176/2017.

Reply is filed. Ld. Counsel for accused-applicant seeks adjournment on the ground that reply is received today.

In the interest of justice, for arguments, put up on **10.11.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
27.10.2020

FIR No. 100/2013
PS: Lahori Gate
State Vs. Rishi Gupta
U/s 302 IPC
27.10.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Mandeep Kumar, counsel for accused-applicant (through video conferencing)


Hearing is conducted through video conferencing.

This is an application for extension of interim bail moved on behalf of accused Rishi Gupta in case FIR No.100/2013.

Ld. counsel for the accused-applicant submits that extension of bail is being sought on the ground that accused-applicant who was detected with covid-19 infection is still not recovered from the infection and that his treatment is going on. That accused-applicant was suggested to undergo test for the infection once again and the second time also the test has come positive on 25.10.2020.

Let medical record be verified by the IO.

For report and consideration, put up on 07.11.2020. **Interim bail of the accused is extended till the next date of hearing on the same terms and conditions.**


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
27.10.2020


FIR No. 491/2017
PS: Timarpur
State Vs. Gaurav Sharma
U/s 302/323/341/304/34 IPC

27.10.2020

Present: Fresh application received. Be registered.
Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Ajay M. Lal, Counsel for accused-applicant (through video conferencing)
Hearing conducted through Video Conferencing.

This is an application for extension of interim bail on behalf of accused Gaurav Sharma in case FIR No. 491/17.

After arguing for some time, Ld. counsel for the accused-applicant submits that he does not want to press upon the present application for extension of Interim Bail and that the same may be dismissed as withdrawn. It is ordered accordingly. This application for extension of interim bail on behalf of accused Gaurav Sharma in case FIR No. 491/17 is **dismissed as withdrawn**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
27.10.2020

FIR No. 491/2017
PS: Timarpur
State Vs. Shiv Kumar
U/s 302/323/341/304/34 IPC

27.10.2020

Fresh application received. Be registered.

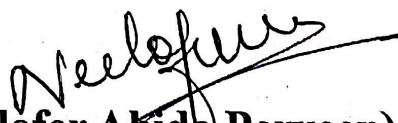
Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Ajay M. Lal, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for extension of interim bail on behalf of accused Shiv Kumar in case FIR No. 491/17.

After arguing for some time, Ld. counsel for the accused-applicant submits that he does not want to press upon the present application for extension of interim bail and that the same may be dismissed as withdrawn. It is ordered accordingly. This application for extension of interim bail on behalf of accused Shiv Kumar in case FIR No. 491/17 is **dismissed as withdrawn.**


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
27.10.2020

FIR No. 491/2017
PS: Timarpur
State Vs. Vineet Kumar
U/s 302/323/341/304/34 IPC

27.10.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Ajay M. Lal, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for extension of interim bail on behalf of accused Vineet Kumar in case FIR No. 491/17.

After arguing for some time, Ld. counsel for the accused-applicant submits that he does not want to press upon the present application for extension of Interim bail and that the same may be dismissed as withdrawn. It is ordered accordingly. This application for extension of interim bail on behalf of accused Vineet Kumar in case FIR No. 491/17 is **dismissed as withdrawn.**


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi

27.10.2020

FIR No. 113/2020
PS Crime Branch
State v. Vidya Sagar
U/s 20/25/29 NDPS Act

27.10.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Pawan Madan, counsel for accused-applicant (through
video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail
moved on behalf of accused-applicant Vidya Sagar in case FIR No. 113/2020.

Arguments heard. For orders, put up on **02.11.2020**.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
27.10.2020

FIR No. 224/2018
PS Chandni Mahal
State v. Babloo Kumar Nagar

27.10.2020

Fresh application received. Be registered.

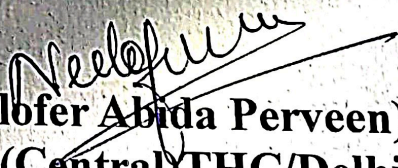
Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Anand Verdhan, Proxy counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused-applicant Babloo Kumar Nagar in case FIR No. 224/2018.

Ld. proxy counsel seeks pass over as Ld. main counsel is stated to be busy in some other Court. Passover is not possible in view of the heavy board of the Court.

For consideration, put up on 05.11.2020.


(Neelbfer Abida Perveen)
ASJ (Central) THC/Delhi
27.10.2020

FIR No. 32/2019
PS Prasad Nagar
State v. Deepanshu @ Deepu
U/s 302/323/341/247/34 IPC

27.10.2020

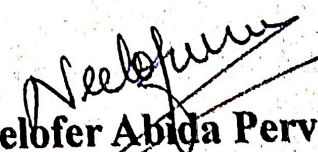
Fresh application received. Be registered.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Brijballah Tiwari, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail moved on behalf of accused-applicant Deepanshu @ Deepu in case FIR No. 32/2019.

After arguing for some time, Ld. counsel for the accused-applicant submits that he does not want to press upon the present bail application at this stage and that the same may be dismissed as withdrawn. It is ordered accordingly. This application for grant of interim bail on behalf of accused Deepanshu @ Deepu in case FIR No. 32/19 is **dismissed as withdrawn.**


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
27.10.2020

FIR No. 288/2019
PS Sarai Rohilla
State v. Rahul @ Hathoda
U/s 394/397/34 IPC

27.10.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Mohd. Iliyas, Counsel for accused-applicant (through video conferencing)

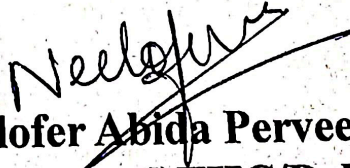
Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused-applicant Rahul @ Hathoda in case FIR No.288/2019.

Arguments heard on behalf of accused-applicant.

Ld. Addl. PP submits that in order to assist the Court properly, he is required to refer to the chargesheet. Let the matter be listed on the physical date of hearing of the Court.

For arguments, put up on **04.11.2020 at 2 pm** on the date fixed for physical hearing of the Court.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
27.10.2020

B. A.3209
FIR No. 57/2020
PS Civil Lines
State v. Mrs. Ridhi Kumar
U/s 420/34 IPC

27.10.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. S. S. Panwar, Counsel for accused-applicant (through video conferencing)
Sh. Lakshay Laroiya, counsel for complainant (through video conferencing)


Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail on behalf of accused-applicant Mrs. Ridhi Kumar in case FIR No. 57/2020.

Arguments heard.

Ld. counsel for complainant has relied upon decision in **P. Chidambaram v. Directorate of Enforcement** Crl. Appeal No. 1831/2019 decided by Hon'ble Supreme Court of India on 04.12.2019.

For orders, put up at 4 pm.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
27.10.2020

Contd.....

At 4 pm
ORDER

This is an application under Section 438 CrPC for grant of anticipatory bail on behalf of accused-applicant Mrs. Ridhi Kumar in case FIR No. 57/2020.

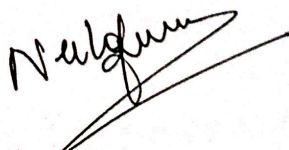
Ld. counsel for the accused-applicant contended that the petitioner is totally innocent of the allegations leveled against her by the complainant, so much so that she has no role, concern or connection in executing the impugned documents, hence the petitioner has been falsely, wrongly and illegally involved in the present case for the reasons best known to the complainant, who is only motivated to build pressure on the petitioner for some ulterior motives and malafide intentions best known to the complainant, which is evidently clear from the contents of the FIR and the complaint case filed by the complainant in which she has been falsely implicated and hence the order for registration of FIR was got from the Hon'ble court of the concern Ld. MM, THC, Delhi by misrepresenting the material facts. That each and every allegation leveled against the petitioner is denied except that the petitioner had executed a General power of Attorney (GPA) dated 23.04.2012 with respect to Shop No. 04 on Ground floor measuring 10x10=100 Sq. fts. approximately, part and parcel of property bearing No. 16-UB, Jawahar Nagar, Bunglow Road, Delhi-110007, having Regn. No. 1736 with the office of Sub Registrar-I, Delhi, in favour of her brother, Sh. Raghav Kalra, who has sold the said shop No. 04 to the complainant wide registered sale deed 09.10.2015 but thereafter neither the petitioner had any role in re-selling the said shop No. 04 to anyone nor she had executed any document of any kind concerning the said shop no. 04, so much so that she had

N. Kalra

never witnessed any document after the said sale deed dated 09.10.2015, which is also evident from the contents of the FIR, which do not allege any involvement of the petitioner in executing the impugned documents of second sale of Shop No. 04 in question. Similarly, the petitioner has no role, concern or connection with the sale of Shop No.06 in question which is evident from the history of the sale documents submitted and stated by the complainant himself, which can be verified from the contents of the sale documents of shop No.06.

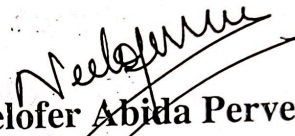
Ld. Addl. PP for State submits that the accused-applicant has no involvement so far as the transaction pertaining to shop no. 6 are concerned, however, shop no. 4 was gifted to her by her late father and as since her marriage she has been living at her matrimonial home, she had executed one registered GPA in favour of the co-accused who is her brother in respect of Shop No. 4 for the purposes of selling out the same and the brother of the accused-applicant as GPA holder had executed an agreement to sell in respect of shop no. 4 with the complainant and subsequently registered sale deed was also executed in respect thereof. The brother of the accused-applicant however, after the execution of the registered sale deed had further created interest in the shop no. 4 alongwith shop no. 6 in favour of subsequent purchasers.

On the query of the Court, Ld. Addl. PP has clarified that in all these subsequent transactions, the brother of the accused-applicant has represented himself to be the owner and has not executed any document as GPA holder of the accused-applicant. Ld. Addl. PP submits that at this stage, for the purpose of investigation, as the accused-applicant till date has not joined investigation, she may be directed to join the investigation as the documents per se do not show her direct involvement in the subsequent transactions.



Taking into consideration that the accused-applicant as owner of the shop no. 4 through her GPA had executed a registered sale deed in favour of the complainant and the subsequent documents executed in respect of the same shop per se do not show direct involvement of the accused-applicant, at this stage, interim protection is granted to the accused-applicant Mrs. Ridhi Kumar with the direction to join the investigation on 02.11.2020, 05.11.2020, 09.11.2020 and 12.11.2020 and as and when called upon to do so by the IO.

For report and consideration, put up on 18.11.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
27.10.2020

FIR No. 162/2010
PS Crime Branch
State v. Saddam Alam

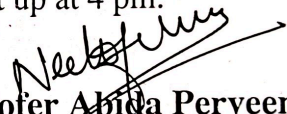
27.10.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Counsel for accused-applicant (through video conferencing)
Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused-applicant Saddam Alam in case FIR No. 162/2010.

Arguments heard. For orders, put up at 4 pm.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
27.10.2020

At 4 pm
ORDER


This is an application under Section 439 CrPC for grant of regular bail moved on behalf of accused-applicant Saddam Alam in case FIR No. 162/2010.

Ld. counsel for the accused-applicant contended that the case of the applicant was convicted U/S 21 NDPS Act on 24.11.2010 and sentence of the accused-applicant is going to be over on 23.11.2020. That against the conviction, the accused/applicant preferred an appeal and during the pendency of the said appeal, the applicant deposited the penalty amount of Rs 1,00,000/- (One Lac Only). That the amount was deposited before the Court long time ago



and the original receipt is misplaced by the applicant. That the accused/applicant will complete his sentence of 10 year on 24.11.2020 but due to the non-filing the copy of the said receipt, he will have to further undergone sentence of 4 months. That the accused/applicant could not recollect the actual date, month and year of the depositing the said amount. Under such circumstances that appropriate directions are prayed for. Office reports that file has been consigned to record room.

Let the file be requisitioned for disposal of the present application for 09.11.2020, physical hearing date of the court.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
27.10.2020

B. A. No. 1426/2020

FIR No. 338/2020

PS: Wazirabad

State Vs. Aslam

U/s 376 IPC

27.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

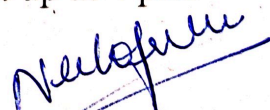
Sh. Raveesh Kumar, Counsel for accused-applicant (through video conferencing)

Sh. Raman Aggarwal, counsel for complainant with complainant through video conferencing

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused-applicant Aslam in case FIR No.338/2020.

Arguments heard. For orders, put up at 4 pm.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
27.10.2020

Contd....

At 4 pm

ORDER

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused-applicant Aslam in case FIR No.338/2020.

Ld. counsel for the accused-applicant contended that That the present false FIR was registered against the applicant on 27.08.2020 upon the complaint of the complainant. That the applicant has been arrested by the police on 27.08.2020 and he is in J.C. since then. That the allegation leveled against the applicant-accused are false and frivolous and he was falsely implicated in the present case. That the complainant herself stated in the present FIR that the applicant-accused had made physical relations with the consent of the Complainant although she alleged that she gives her consent on the promise of marriage by the accused. However, it is a white lie as the complainant herself had told the applicant that earlier also she had married twice and she also have children from her previous marriages and now she is no more interested in marrying again and she only wants to enjoy her life as the married life is full of liabilities. Therefore whatever happened between the Applicant and the Complainant was fully consensual and there was no promise of marriage and they both were enjoying this relationship but with passage of time the Complainant asked the accused to give her more time but the financial position of the applicant-accused is weak and as the father of the applicant-accused is also

Najibullah

not maintaining good health so the applicant being the eldest son had to work hard to earn wages but the complainant then started blackmailing the applicant that she will falsely implicate the applicant-accused in a false criminal case. That when the complainant came to know that the father of the applicant-accused is planning to marry the applicant then the complainant got furious and she asked the Applicant to not give his consent for his marriage. However, the applicant requested to the complainant to not behave in such manner as it was never agreed between them that the applicant will remain unmarried but the complainant did not pay any heed to the requests of the applicant and filed the present false FIR. That the applicant works as a painter and a very hardworking person and is of a very kind nature who is very helpful towards other people. The applicant also came into contact of the complainant when the mother of the Complainant got injured in an accident and the applicant was very helpful towards the Complainant at that time also. That the applicant is the sole bread earner of the family as his father is not maintaining good health and because of this false FIR his family members are under a state of complete shock. That the Applicant is having clean antecedents till date and he is not involved in any other criminal case.

Ld. Counsel for the complainant submitted that accused-applicant has established physical relations with the complainant on the pretext of marriage from the very beginning of the relationship as the complainant was never interested in any kind of relationship out of



marriage and had made it clear to the accused-applicant and accused-applicant had promised that he will marry her. That family of the complainant and complainant have been receiving threats from the family of the accused-applicant.

Ld. Addl. PP submits that the prosecutrix has supported the allegations in her statement under Section 164 CrPC and has opposed the bail application as the offence is grave and heinous.

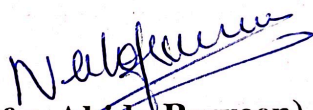
Heard.

The present FIR is registered on the statement of the prosecutrix that she had met the accused-applicant on 16.10.2019 when her mother had met with an accident and thereafter was frequently visiting her. He came to her house on 21.12.2019 on the occasion of birthday of her son and told her that he loves her and wanted to marry her and she believed him and thereafter he started frequently visiting her and they also used to go out together and there were physical relations established between them, due to which she conceived but on the asking of the accused-applicant she had got the fetus aborted and later came to know from the brother of the accused-applicant that the marriage of the accused-applicant has been fixed elsewhere.

It is contended that as the prosecutrix was already married with two children therefore it is highly improbable that the accused-applicant would ever have made any promise to marry and that the relationship was consensual. This fact alone that the prosecutrix was

Nalghunta

already married and having two children is not sufficient for the Court to derive any kind of conclusion as to whether there was any false promise to marry or not. The prosecutirx has supported the allegations in her statement recorded udner Section 164 CrPC and has opposed the bail application alleging intimidation at the hands of the family members of the accused-applicant. In such fact and circumstances of the case, no ground is made out to grant regular bail to the accused-applicant in the present case at this stage. This application under Section 439 CrPC for grant of bail moved on behalf of accused-applicant Aslam in case FIR No.338/2020 is hereby **dismissed**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
27.10.2020

FIR No. 113/2020
PS Crime Branch
State v. Raj Dev Singh @ Mukhiya
U/s 20/25/29 NDPS Act


27.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Kamal J. S. Maan, counsel for accused-applicant (through
video conferencing)

Hearing conducted through Video Conferencing.

This is second application under Section 439 CrPC for grant of
bail moved on behalf of accused-applicant Rajdev Singh in case FIR No.
113/2020.

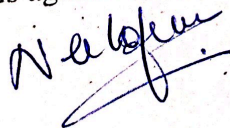
Arguments heard. For orders, put up at 4 pm.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
27.10.2020

At 4 pm
ORDER

This is second application under Section 439 CrPC for grant of
bail moved on behalf of accused-applicant Rajdev Singh in case FIR No.
113/2020.

Ld. counsel for the 'accused-applicant contended that
investigation is now complete. That nothing incriminating has been
recovered from the accused-applicant and recovery has been effected from
the co-accused. That allegations against the accused-applicant are for Section



29 of NDPS Act. That there is nothing incriminating against the accused-applicant except for disclosure of the co-accused. That accused-applicant has clean antecedents and deep roots in the society and is falsely implicated without there being any material against him.

Ld. Addl. PP submits that investigation is now complete. That accused-applicant is the intended receiver of the recovered charas and his name appeared in the disclosure statement of co-accused Suresh as co-accused Suresh had come to take the delivery on the asking of the accused-applicant. That accused-applicant entered into conspiracy to supply contraband in Delhi.

Heard.

Case of the prosecution is that acting on a secret information received on 10.08.2020, accused Dinesh and Vidya Sagar were intercepted in car bearing no. HP 34 C 9018, near Bal Sudhar Grah, Majnu Ka Tila Delhi, in between 4.30 PM to 5.30 PM and after service of notice u/s 50 NDPS Act co-accused Dinesh Kumar himself took out one packet from his car, which was concealed under plastic cover of driver's seat side pillar and handed it over to ASI Murli Dhar which was found containing 200 gram of charas. In the course of investigation, co-accused Dinesh Kumar got recorded his disclosure that he had procured the recovered contraband from Rajesh Nepali who had passed on the phone number of the buyer to him and instruct him that the driver will contact him. One person, namely Suresh Chand contacted accused Dinesh Kumar for receiving the parcel and arrived at Majnu ka Tila Gurudwara parking for taking delivery of the parcel and was apprehended

Nepali

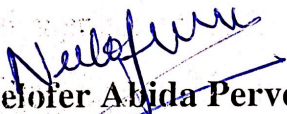
and in the course of his interrogation, it was revealed that he was sent by another driver namely Raj Dev Singh @ Mukhiya to take the delivery of parcel and he had knowledge regarding the material contained in the packet. Accused-applicant Rajdev Singh @ Mukhiya was arrested on 11.08.2020 and during investigation, accused Rajdev Singh is alleged to have confessed disclosed that his contact Rajesh Nepali had sent the recovered charas through his contacts Dinesh and Vidyasagar and he had sent his colleague Suresh Chand to take the delivery of the recovered charas.

Investigation is now complete and chargesheet is filed. Besides the disclosure of the co-accused and of the accused-applicant while in custody, no other incriminating material is relied upon by the prosecution against the accused-applicant who is alleged to be the purported receiver of the recovered contraband. Trial is likely to take same time taking into consideration the prevailing situation arising out of Covid-19 pandemic. Taking into consideration that the recovery pertains to the intermediate quantity of the contraband, recovery is not alleged against the accused-applicant and as besides disclosure of co-accused and disclosure recorded of the accused-applicant in custody, no other incriminating material is set up against the accused-applicant, **accused-applicant Raj Dev Singh @ Mukhiya is granted regular bail in case FIR No. 113/2020 subject to furnishing personal bond in the sum of Rs.50,000/- each with two sureties in the like amount to the satisfaction of the Court and subject to the condition that he shall appear scrupulously on each and every date of hearing and shall not delay, subvert or defeat the trial in any manner whatsoever, he**

Nabhin

shall not threaten, intimidate or influence witnesses nor tamper with the evidence or interfere with the trial in any manner whatsoever. He shall not change his address or mobile phone number mentioned in the personal bonds without prior intimation to the IO. He shall also keep the said mobile, phone number on switched on mode at all times with location activated and shared with the IO. Sureties shall also intimate in the event of change in address and mobile phone number to be mentioned in the respective bonds. He shall get his presence marked at the local police station on the 1st of every month.

Application stands disposed of.


(Neelofar Abida Perveen)
ASJ (Central) THC/Delhi
27.10.2020

B. A. No. 3087
e-FIR No. 15411/2020
PS: Roop Nagar
State Vs. Shahzad @ Mulla

27.10.2020

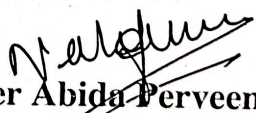
Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Zia Afroz, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Shahzad @ Mulla in case e-FIR No. 15411/2020.

Arguments heard. For orders, put up at 4 pm.



(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
27.10.2020

At 4 pm

ORDER

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Shahzad @ Mulla in case e-FIR No. 15411/2020.

Ld. counsel for accused-applicant has contended that accused



has been falsely implicated in the present case. That accused-applicant is innocent and has nothing to do with the present offence. That accused-applicant has clean antecedents and is the sole bread earner for his family. That previous bail application of accused-applicant was dismissed by Ld. MM on 08.10.2020. That investigation is already complete. That accused-applicant is in JC since 20.09.2020.

Ld. Addl. PP for state has submitted that accused-applicant was apprehended with stolen motorcycle while picket checking. That accused-applicant was using stolen motorcycle for his personal use. That investigation is complete and recovery has been effected. That as per report of the IO, accused-applicant is having previous involvement in number of similar kind of cases.

Heard.

I have gone through the report filed by the IO. It emerges that accused-applicant was apprehended on 20.09.2020 by ASI Suresh of PS Kotwali. It is however, not disclosed as to in connection with which case FIR or under what proceedings accused was apprehended on 20.09.2020. In police custody thereafter confessional statement is recorded whereby he disclosed to have stolen the motorcycle bearing no. DL9SV7084 and subsequently is formally arrested in the present case on 20.09.2020. The stolen motorcycle is recovered on 05.10.2020, however it is not forthcoming as to from where the stolen motorcycle was recovered. Accused-applicant is shown to be involved in criminal cases of similar

N. Suresh

nature. However the status is not mentioned and it is not clear if it is in the course of same disclosure that his involvement in the several FIRs came light. as
to


Investigation is now complete and further custody of the accused-applicant is not sought for the purpose of investigation in the present case. Accused-applicant is in JC since 20.09.2020. The entire prosecution case hinges upon the alleged recovery of the stolen motorcycle at the behest of the accused-applicant on the basis of disclosure statement recorded in custody.

Taking into consideration the nature of accusation and period of custody and as the investigation is now complete, **application is allowed and accused-applicant Shahzad @ Mulla is granted regular bail subject to furnishing personal bond in the sum of Rs. 20,000/- with two sureties in the like amount, one of the surety must be local surety, to the satisfaction of the Ld. Trial Court/Duty MM** and subject to the condition that he shall appear scrupulously before the Ld. Trial Court on each and every date of hearing and shall not delay, subvert or defeat the trial in any manner whatsoever, he shall not threaten, intimidate or influence witnesses nor tamper with the evidence or interfere with the trial in any manner whatsoever. He shall not change his address or mobile phone number mentioned in the personal bonds without prior intimation to the IO. He shall also keep the said mobile, phone number switched on mode at all times with location activated and shared with the IO. Surety

M. H. Khan

shall also intimate in the event of change in address and mobile phone number to be mentioned in the respective bonds. **Accused-applicant shall mark his presence on 1st and 15th day of each calender month before the SHO of concerned police station.**

Application stands disposed of.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
27.10.2020

B. A.3199
FIR No. 195/2019
PS Civil Lines
State v. Akash Kumar
U/s 376 IPC

27.10.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Akash Deep, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail on behalf of accused-applicant Akash Kumar in case FIR No. 195/2019.

Ld. Counsel for the accused-applicant submits initially the complaint was made against the accused-applicant for commission of offence under section 354IPC and when the prosecutrix made her statement under section 164 Cr. PC she raised allegations of offence under section 376 IPC for the first time and therefore in the FIR, offences under section 376 and 506 IPC were added subsequently and that now the chargesheet is filed in Court without arrest and the accused-applicant has received summons to appear in Court on 3.11.2020.

After arguing for some time, Ld. counsel for accused-applicant submits that he does not want to press upon the present anticipatory bail



application and that the same may be dismissed as withdrawn. It is ordered accordingly. This application for grant of anticipatory bail on behalf of accused-applicant Akash Kumar in case FIR No. 195/19 is **dismissed as withdrawn.**


(Neelofer Abida Perveen)

ASJ (Central)THC/Delhi
27.10.2020

**B. A.3097
FIR No. 402/2020
PS Civil Lines
State v. Manish @ Bona
U/s 308 IPC**

27.10.2020


Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Anil Kumar Mishra, Counsel for accused-applicant (through
video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail on
behalf of accused-applicant Manish @ Bona in case FIR No. 402/2020.

Arguments are heard in part. Ld. counsel for accused-applicant
seeks some more time.

For further consideration, put up on 11.11.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
27.10.2020

B. A. No. 3129
FIR No. 280/2020
PS: Civil Lines
State Vs. Vishal @ Shadhra
U/s 392/394/411/34 IPC

27.10.2020 at 4 pm

ORDER

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Vishal @Shadhra in case FIR No.280/2020.

Ld. counsel for the accused-applicant contended that accused is innocent and has nothing to do with the alleged offence and is in JC since 06.07.2020 in connection with the present case. That the recovery is falsely planted and has already been effected and that investigation is now complete and chargesheet has already been filed and that further custody of the accused-applicant is not required for the purposes of investigation in this case.

Ld. Addl. PP for State submitted that accused-applicant was apprehended at the spot and recovery of robbed items was effected from the possession of the accused-applicant. That trial is at the initial stage, and complainant is yet to be examined. That accused-applicant does not have clean antecedents and as per report of the IO, he has three previous involvements.

Heard.

The FIR is registered on the statement of the victim himself alleging that on 06/07/2020 he was going on his bike bearing no. DL 5


Neelakrishna

SBV 9565 to Kashmere gate at about 4:30 PM ahead of Majnu ka Tila Red Light near CNG pump Ring Road, he had stopped his bike by the road side to ease himself when three boys came and one of them strangled him and the other two had beaten him and robbed his mobile phone make Moto G-5, Gray Colors, having Sim No. 9868170888 and 9999452188 and his purse containing Rs.2000/- and Aadhar Card, DL, RC, election i-Card. At that time, police arrived at the spot and caught one of the three boys and recovered the robbed articles from the possession of the accused-applicant at the spot.

Three offenders are alleged to have been involved in the robbery and it has not been specified as to what was the specific role played by the accused-applicant whether he was the person who had tried to strangle the complainant, the allegations pertaining to beatings are also general and the prosecution does not allege any medicolegal examination of the complainant in support of the allegations of beating. Investigation is now complete and the custody of the accused-applicant is no longer required for the purposes thereof. Taking into consideration the period of incarceration and as the investigation is now complete and chargesheet stands filed as also the nature of allegations, and in the totality of the facts and circumstances, the present application is allowed and regular bail is granted to the accused Vishal @Shadhra in case FIR No.280/2020 upon his furnishing personal bond in the sum of Rs. 30,000/- with one local surety in the same amount to the satisfaction of the Ld. Trial Court, and subject to the condition that he shall scrupulously appear on each and every date of

Neelesh

hearing before the Ld. Trial Court and shall not delay, defeat or interfere with the trial in any manner, he shall not threaten intimidate or influence witnesses, nor tamper with evidence in any manner, he shall not indulge in criminal activities, he shall mention the mobile phone number to be used by him and shall ensure that the said number is kept on switched on mode with location activated and shared with the IO at all times, he shall get his presence marked with the IO on the 1st and 15th of every month, the accused shall mention his present and permanent address in the bond and shall not change the same without prior intimation to the IO, the sureties shall also intimate in the vent of change of mobile phone number to be mentioned in the bond and the address.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
27.10.2020

B. A. No. 2826
FIR No. 272/2020
PS: Subzi Mandi
State Vs. Sunil Chauhan
U/s 33/58 Excise Act

27.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

None for accused-applicant

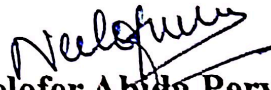
Hearing is conducted through video conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail on behalf of accused-applicant Sunil Chauhan in case FIR No. 272/2020.

None has joined for accused-applicant for Webex hearing.

Ld. Addl. PP submits that as per report filed by the IO, accused-applicant has not joined the investigation on any of the dates as fixed by the Court on the last date of hearing.

In the interest of justice, matter be called out again at the end of the list.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
27.10.2020

At 1 pm

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

None for accused-applicant

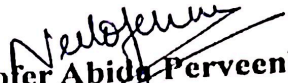
Hearing is conducted through video conferencing.

Reader of the Court informs that several times ld. counsel for accused-applicant was called upon to join Webex Meeting telephonically and he



had assured that he will join the meeting, however, Ld. counsel for accused-applicant has not joined the Webex meeting and now is not taking calls of the Reader of the Court.

In the interest of justice, however, for consideration, put up on 06.11.2020. It is made clear that interim protection is not extended any further.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
27.10.2020

B. A. No. 2440, 2438, 2441, 2437 & 2439
FIR No. 44/2020
PS: Wazirabad
State Vs. Munni Devi
State v. Shakuntala
State v. Ram Avtara
State Mahesh
State Matiwari
U/s 498A/506 IPC

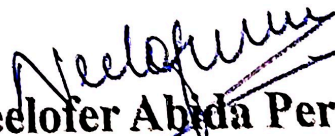
27.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Santosh Kumar, Counsel for accused-applicants (through video conferencing)
Ms. Pooja Jha, Counsel for complainant (through video conferencing)
Hearing is conducted through video conferencing.

This is a common order in five applications under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused-applicants in case FIR No.44/2020.

Ld. counsels submit that parties were referred to mediation and that the mediation process is underway and that parties are now to appear before the Worthy Mediator on 02.11.2020.

In view thereof, for report and consideration, put up on 12.11.2020. Interim protection is extended till the next date of hearing.



(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
27.10.2020

**B. A. No. 1471
FIR No. 411/2020
PS: Wazirabad
State Vs. Gulfam
U/s 308/34 IPC**

27.10.2020 at 4 pm

At the time of passing of order it emerges that some clarifications are required from the prosecution in this case. For clarifications put up on

28.10.2020 at 2.00 pm


**(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
27.10.2020**